

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/GT/2020

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 and for approval of tariff for the period from 1.4.2019 to 31.3.2024 for Salal Power Station.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited & 12 ors

Date of Hearing : **25.2.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC
Shri Ajay Shrivastava, NHPC
Shri Md. Faruque, NHPC
Shri Piyush Kumar, NHPC
Shri Mohit Mudgal, Advocate, BYPL
Shri Sachin Dubey, Advocate, BYPL
Shri Abhishek Srivastava, BYPL
Shri Sameer Singh, BYPL
Shri R.B. Sharma, Advocate, BRPL
Ms. Megha Bajpeyi, BRPL
Ms. Suparna Srivastava, Advocate, PSPCL
Shri Tushar Mathur, Advocate, PSPCL
Ms. Soumya Singh, Advocate, PSPCL

Record of Proceedings

Case was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner, NHPC made detailed oral submissions in the matter. He also submitted that the Petitioner has filed the additional information sought for by the Commission and has also filed its rejoinder to the reply filed by some of the beneficiaries.

3. The learned counsel for Respondent No.3, BRPL submitted that the reply filed by the Respondent may be considered while determining the tariff of the generating station. The learned counsel for Respondent No.4, BYPL adopted the submissions of Respondent BRPL.

4. The learned counsel for Respondent No.1, PSPCL submitted that the reply filed by the Respondent may be considered while determining the tariff of the generating station. She however made detailed oral submissions on the issue of revision of NAPA of the generating station and on grossing up of Return on Equity.



5. The Commission after hearing the parties reserved the order in the matter.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

